IN THE SUPREME COURT OF INDIA CIVIL ORIGINAL JURISDICTION

Transfer Petition (Civil) No 1532 of 2020

Smt Akkireddy Nihaarika

Petitioner

Versus

Akkireddy Karteek Kumar

Respondent

ORDER

- The transfer petition has been instituted for seeking the transfer of a petition for restitution of conjugal rights instituted by the respondent, being FCOP No 875 of 2020, titled as "Akkireddy Karteek Kumar vs Smt Akkireddy Nihaarika" before the court of the Judge, Family Court-cum-V Additional District Judge at Visakhapatnam, Andhra Pradesh to the court of the Principal Senior Civil Judge/competent court, Lothagudem Bhadhradri, Kothagudem District, Telangana.
- Notice was issued in the transfer petition on 1 March 2021.
- Having regard to the interests of justice, we are of the view that the order for the transfer of the proceedings is warranted. We accordingly allow the transfer petition and direct that the petition for restitution of conjugal rights instituted by the respondent, being FCOP No 875 of 2020, titled as "Akkireddy Karteek Kumar vs Smt Akkireddy Nihaarika", pending before the court of the Judge, Family Court-cum-V Additional District Judge at Visakhapatnam, Andhra Pradesh be transferred to the court of the Principal Senior Civil Judge/competent court, Lothagudem Bhadhradri, Kothagudem District, Telangana.

- 4 However, the parties are at liberty to apply before the court of the Principal Senior Civil Judge/competent court for appearing through the video conferencing mode.
- 5 The records of the case shall be transferred to the transferee court forthwith.
- 6 Pending application, if any, stands disposed of.

[Dr Dhananjaya Y Chandrachud]
[Sanjiv Khanna]	•

New Delhi; January 27, 2022 ITEM NO.10 Court 4 (Video Conferencing) SECTION XVI-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Transfer Petition (Civil) No.1532/2020

AKKIREDDY NIHAARIKA

Petitioner(s)

VERSUS

AKKIREDDY KARTEEK KUMAR

Respondent(s)

(With appln.(s) for IA No.135003/2020 - STAY APPLICATION)

Date: 27-01-2022 These matters were called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Parnam Prabhakar, Adv. Mr. Sanjeev Kumar, AOR

For Respondent(s)

Mr. Shivam Batra, AOR

UPON hearing the counsel the Court made the following O R D E R

- 1 The transfer petition is allowed in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR) (SAROJ KUMARI GAUR)
A.R.-cum-P.S. COURT MASTER
(Signed order is placed on the file)